GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 2586 ANSWERED ON 16/12/2025

FUND CONVERGENCE OF MGNREGS

2586. Shri Mukeshkumar Chandrakaant Dalal:

Shri Pradeep Kumar Singh:

Shri Vishweshwar Hegde Kageri:

Shri Captain Brijesh Chowta:

Dr. Manna Lal Rawat:

Shri P P Chaudhary:

Smt. Smita Uday Wagh:

Shri Yogender Chandolia:

Shri Tatkare Sunil Dattatrey:

Shri Vishnu Dayal Ram:

Dr. Nishikant Dubey:

Dr. Hemang Joshi:

Shri Praveen Patel:

Shri Godam Nagesh:

Dr. Rajesh Mishra:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the wages for unskilled labour engaged in Pradhan Mantri Awas Yojana- Gramin (PMAY-G) house construction are being paid through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) convergence, if not, the reasons therefor;
- (b) the total amount disbursed as wages for unskilled labour engaged in PMAY-G construction through MGNREGS during the last three years, State and UT-wise;
- (c) whether the Government proposes to increase the number of days of employment under MGNREGS in view of the additional labour demand generated by PMAY-G, if so, the details thereof;
- (d) whether the Government has prescribed any lower limit or minimum wage benchmark for unskilled labour employed in PMAY-G construction through MGNREGS convergence, if so, the details thereof along with the wage norms and the mechanism established for their uniform implementation in all States and Union Territories; and

(e) the details of PMAY-G and MGNREGS convergence in the Pali Lok Sabha Constituency including labour utilisation and wage disbursal during the last three years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. CHANDRA SEKHAR PEMMASANI)

(a) to (c): In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan Mantri Awaas Yojana- Gramin (PMAY-G) with effect from 1st April 2016 to construct 4.95 crore houses by providing assistance to eligible rural households for the construction of pucca houses, with basic amenities, by March 2029. The Union Cabinet has approved the proposal for the continuation of PMAY-G during FY 2024-25 to 2028-29 for the construction of 2 crore additional rural houses. As on date a cumulative target of 4.14 crore has been allotted to the States/UTs. against which 3.86 crore houses have been sanctioned and 2.92 crore houses have been completed. As per Schedule I of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) Section 4 (3), Para 4 (1), II. Category: B (Community assets or Individual assets) for vulnerable sections (only for households in Paragraph 5), (iv) Unskilled wage component in construction of houses sanctioned under PMAY-G or such other State or Central Government Scheme may be provided.

According to guideline, the total number of unskilled persondays required for construction of a house of at least 25 sqm plinth area is 95-person days for North-East, Hilly region and IAP districts, and 90-person days for other areas. This can be paid under MGNREGA, over and above the unit cost fixed for PMAY-G/ other housing scheme. The details of State-wise total expenditure made on PMAY-G and other State houses under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during last 3 years and current year (as on 12th December 2025) are at Annexure.

(d): As per Section 6 (1) of MGNREGA, the Central Government may by notification, specify the wage rate for its beneficiaries. Further, section 6 (2) of the Act, provides that until such time a wage rate is fixed by the Central Government in respect of any area in a State, the minimum wage fixed by the State Government under section 3 of the Minimum wages Act, 1948 for Agricultural Laborers shall be considered as the wage rate applicable to that area. Accordingly, as per provision of Section 6(2) of the Act, from the inception of the

scheme till the financial year 2010-11, the wage rate in MGNREGA was determined on the basis of the minimum wage set by the respective State Governments. However, from the financial year 2011-12, the Government of India started determining the wage rates using the Consumer Price Index for agricultural labour (CPI-AL).

To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year, based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The index is different for different States/UTs as notified by Labour Bureau Shimla. If the calculated wage rate of any State/UT is coming lower than the wage rate of previous year, it is being protected by maintaining the previous year's wage rate.

However, each State/UT can provide wages over and above the wage rate notified by the Central Government.

(e): Details of person-days generated in the Pali district of Rajasthan under MGNREGS during the last three financial years are given below:

Financial Year	2024-25	2023-24	2022-23
Persondays generated [In Lakhs]	92.35	91.16	123.42

(As per NREGASoft)

Under the Scheme, the wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit Transfer protocol.

Central funds released in Rajasthan under Mahatma Gandhi NREGA for wage component from FY 2022-23 to 2024-25 (Rs. in Crore)

FY 2024-25	FY 2023-24	FY 2022-23
6211.10	6490.07	6757.26

Annexure referred to in reply to parts (a) to (c) of Lok Sabha Unstarred Question No. 2586 to be answered on 16.12.2025 REGARDING FUND CONVERGENCE OF MGNREGS

State-wise total expenditure made on PMAY-(G) and other State houses under Mahatma Gandhi NREGS during last 3 years and current year (as on 12.12.2025)

					(in Rs. lakh)
S No.	State	2025-26	2024-25	2023-24	2022-23
1	ANDHRA PRADESH	5,202.05	25,510.45	44,362.71	44,082.04
2	ARUNACHAL Pradesh	-	-	10.71	72.42
3	ASSAM	52,021.30	62,505.69	1,23,506.97	95,656.92
4	BIHAR	1,09,328.93	30,539.42	32,958.88	1,71,531.66
5	CHHATTISGARH	98,485.19	88,555.55	22,163.02	698.79
6	GOA	-	-	-	-
7	GUJARAT	24,333.63	23,575.75	26,056.09	13,061.30
8	HARYANA	4,416.40	122.16	522.07	566.88
9	HIMACHAL PRADESH	6,328.70	7,587.67	469.41	484.24
10	JAMMU AND KASHMIR	857.21	9,105.85	16,054.09	7,154.93
11	JHARKHAND	61,642.40	24,555.10	17,813.55	46,411.64
12	KARNATAKA	15,913.41	22,202.63	21,907.37	15,624.81
13	KERALA	10,314.26	14,311.53	16,244.35	9,201.91
14	LADAKH	0.18	59.46	194.95	-
15	MADHYA PRADESH	1,27,103.28	71,409.46	45,149.11	1,52,262.12
16	MAHARASHTRA	1,72,647.48	77,247.49	44,832.01	44,464.75
17	MANIPUR	223.16	-	0.01	0.01
18	MEGHALAYA	1,232.39	10,687.40	4,636.62	784.60
19	MIZORAM	4.61	74.74	59.46	101.58
20	NAGALAND	-	-	0.04	-
21	ODISHA	29,341.07	63,908.07	1,08,876.24	6,149.60
22	PUNJAB	3,452.71	1,229.04	1,104.10	1,294.96
23	RAJASTHAN	69,479.34	21,387.92	8,268.41	55,567.96
24	SIKKIM	-	5.69	9.64	14.15
25	TAMIL NADU	37,750.56	36,465.48	19,368.46	34,906.91
26	TELANGANA	830.99	0.13	0.53	1.13
27	TRIPURA	630.30	10,494.27	20,920.88	24,262.58
28	UTTAR PRADESH	12,761.41	70,674.23	1,48,080.16	33,092.54
29	UTTARAKHAND	98.27	2,940.25	3,818.44	1,538.91
30	WEST BENGAL	3.88	-	408.33	32,233.82
31	ANDAMAN AND NICOBAR	16.89	51.65	9.70	32.22
32	DN HAVELI AND DD	430.24	891.63	101.39	-
33	LAKSHADWEEP	-	-	-	-
	Total	8,44,850.24	6,76,098.71	7,27,907.70	7,91,255.38
